

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.208 – IA 488 of 2020
Item No.209 – IA 442 of 2021
In
CP(IB) 544 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Narshibhai B Hadiya
V/s
Collyer Containers Terminal Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 28/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kuldeep Adesara, Adv.
For the Respondent :

ORDER

IA 488 of 2020

As recorded in the order dated 03.08.2022, Learned Counsel Mr. Adesara for the RP states that two separate applications u/s 43, 44 & 66 of the IBC, 2016 are already filed and objections are being removed. Learned Counsel Mr. Adesara states that this application has become infructuous. Considering the submissions made, application stands disposed of.

IA 442 of 2021

Application filed for dissolution is deferred.

List on 17.11.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**